# <u>LEGISLATIVE ASSEMBLY</u> NATIONAL CAPITAL TERRITORY OF DELHI

#### **Bulletin Part-I**

# (Brief summary of proceedings)

Tuesday, 27 March 2018 / 06 Chaitra 1940 (Saka)

# No. 73 02.07 PM

## Sh. Ram Niwas Goel, Hon'ble Speaker in-Chair

#### 1. 2.07 PM Question Hour:

Starred Questions No. 122, 125, 127, 129 & 131 were asked and replied to.

# (2.35 PM) Ruling of the Chair regarding Starred Question No. 131:

The Chair referred the reply to Starred Question No. 131 (Transport Department) to the Questions & Reference Committee as some Members were not satisfied with the reply submitted by the department concerned.

Reply to Starred Question No. 132 was not received from the Home department.

Some Members raised objections.

**Shri Satyendra Jain, Hon'ble Minister of Home** stated that it was unfortunate that the Department did not submit the reply.

- 2. 2.43 PM The Chair stated that as decided earlier, all such issues stand referred to the Committee of Privileges. He also expressed his displeasure and adjourned the House for 30 Minutes.
- 3. 3.19 PM House reassembled.

Hon'ble Speaker in-Chair.

4. 3.19 PM Starred Questions No. 133, 121, 124, 134 & 135 were asked and replied to.

Replies to Starred Questions No. 123, 126, 128, 130, 136 to 140 and Un-Starred Questions No. 323 to 368 (except 347, 348, 350 & 367) were placed on the table.

Replies to Starred Question No. 132 (Home Department) and Unstarred Questions No. 347, 348, 350 (Home Department) & 367 (Land & Building Department) were not received from the departments concerned.

# (3.35 PM) Ruling of the Chair regarding Starred Question No. 124:

The Chair referred the reply to Starred Question No. 124 (PWD Department) to the Committee on Estimates as some Members were not satisfied with the reply submitted by the department concerned.

#### 5. 3.42 PM Special Mention(Rule-280):

The following Members raised matters under Rule-280 with the permission of the Chair:

- 1. Shri Sharad Kumar (Minister of PWD intervened)
- 2. Shri Anil Kumar Bajpai
- 3. Shri Rajesh Gupta
- 4. Shri Om Prakash Sharma
- 5. Shri Vishesh Ravi (The Chair referred the matter to Question & Reference Committee)
- 6. Shri Ajay Dutt
- 7. Shri S. K. Bagga
- 8. Shri Vijender Gupta
- 9. Shri Akhilesh Pati Tripathi
- 10. Shri Jagdish Pradhan
- 11. Shri Mohinder Goyal

#### 6. 4.09 PM Calling Attention (Rule-54):

Ms. Alka Lamba called the attention of the Minister of Home towards "security of women and demanded that stalking be made a non bailable offence and necessary legislation be introduced by the Government".

The following Members also expressed their views on the aforesaid issue:

- 1. Smt. Bandana Kumari
- 2. Shri Somnath Bharti

Shri Satyendra Jain, Minister of Home made a brief statement.

Shri Saurabh Bharadwaj moved the following Resolution with the leave of the House:

"The Legislative Assembly of the National Capital Territory of Delhi in its sitting held on 27 March 2018 resolves:

That the Government should immediately introduce suitable legislation by amending the Indian Penal Code, the Criminal Procedure Code, POCSO and other related laws to provide for strictest punishment for the persons indulging in stalking and the offence of stalking should be made a non-bailable offence;

This House also resolves that the proposed legislation should prescribe death sentence for rapists where the victim is a minor below 12 years of age."

The Resolution was put to vote and adopted by voice vote.

- 7. 4.26 PM Papers laid on the Table:
  - **I. Shri Manish Sisodia, Hon'ble Deputy Chief Minister** laid copies of the Delhi (State Tax) Notifications (List Enclosed) on the Table of the House (English & Hindi).
  - II. Shri Satyendra Jain, Hon'ble Minister of Power laid copies of the following on the Table of the House:
    - I. Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) (First Amendment) Regulations, 2018 Notification No.F.17(85/DERC/Engg./2017-18/5855/2661, dated 15 February 2018 (English & Hindi).
    - II. Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) (First Amendment) Regulations, 2018 Corrigendum Notification No.F.17(85/DERC/Engg./2017-18/5855/2807, dated 07 March 2018 (English & Hindi).

## 8. 4.27 PM Discussion on Annual Budget (2018-19):

Discussion on Annual Budget (2018-19) presented by **Shri Manish Sisodia**, **Hon'ble Deputy Chief Minister** on 22 March 2018 continued.

The following Members participated in the discussion:

- 7. Shri Pankaj Pushkar
- 8. Ms. Rakhi Birla, Hon'ble Deputy Speaker
- 9. Shri Jagdish Pradhan
- 10. Shri Mohinder Goyal
- 11. Shri Naresh Balyan
- 12. Shri Gulab Singh
- 13. Shri Vijender Gupta, Hon'ble Leader of Opposition
- 14. Shri Gopal Rai, Hon'ble Minister of Labour

(6:01 PM: The Chair extended the sitting of the House for one hour)

Shri Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion.

Shri Arvind Kejriwal, Hon'ble Chief Minister also made a statement.

9. 6.45 PM Consideration & Passing of Demands for Grants for the financial year 2018-19:

**Shri Manish Sisodia, Hon'ble Deputy Chief Minister** presented the Demands for Grants for the year 2018-19.

The Demands for Grants were considered demand-wise.

The Demands were put to vote and adopted by voice vote.

#### 10. 6.51 PM Introduction, Consideration and Passing of 'Appropriation (No.2) Bill 2018':

The Deputy Chief Minister introduced the 'Appropriation (No.2) Bill, 2018' (Bill No. 03 of 2018) with the leave of the House.

The Deputy Chief Minister moved that the Bill be taken into consideration.

The Motion was put to vote and adopted by voice-vote.

The Bill was considered clause-wise.

The Deputy Chief Minister moved that the Bill be passed.

The Motion was put to vote and adopted by voice-vote.

#### 11. 6.55 PM The Chair adjourned the House upto 2.00 PM on Wednesday, 28 March 2018.

Delhi C. Velmurugan 27 March, 2018 Secretary

# विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली समाचार भाग–1

(कार्यवाही का संक्षिप्त अभिलेख) मंगलवार, 27 मार्च, 2018/06 चैत्र, 1940 (शक)

संख्या—73 2.07 बजे

श्री रामनिवास गोयल, माननीय अध्यक्ष पीठासीन हुए।

**1.** 2.07 बजे

प्रश्न कालः

तारांकित प्रश्न संख्या 122, 125, 127, 129 एवं 131 पूछे गये और उनके उत्तर दिये गये।

(2.35 बजे) तारांकित प्रश्न संख्या 131 के संबंध में अध्यक्ष महोदय की व्यवस्था :

अध्यक्ष महोदय ने तारांकित प्रश्न संख्या 131 (परिवहन विभाग) के उत्तर को प्रश्न एवं संदर्भ समिति को सौंप दिया क्योंकि कुछ सदस्य संबंधित विभाग द्वारा दिये गये उत्तर से संतुष्ट नहीं थे। तारांकित प्रश्न संख्या 132 का उत्तर गृह विभाग से प्राप्त नहीं हुआ।

कुछ सदस्यों ने आपत्ति प्रकट की।

श्री सत्येन्द्र जैन, माननीय गृह मंत्री ने कहा कि यह दुर्भाग्यपूर्ण है कि विभाग ने उत्तर प्रस्तुत नहीं किया।

- 2. 2.43 बजे अध्यक्ष महोदय ने कहा कि जैसा कि पहले निर्णय लिया जा चुका है, ऐसे सभी मामलों को विषेषाधिकार सिमिति को सौंप दिया जाये। उन्होंने अप्रसन्नता व्यक्त की और सदन को 30 मिनट के लिए स्थिगत कर दिया।
- 3. 3.19 बजे सदन पुनः समवेत हुआ। अध्यक्ष महोदय पीठासीन हुए।
- 4. 3.19 बजे तारांकित प्रश्न संख्या 133, 121, 124, 134 एवं 135 पूछे गये और उनके उत्तर दिये गये। तारांकित प्रश्न संख्या 123, 126, 128, 130, 136 से 140 तथा अतारांकित प्रश्न संख्या 323 से 368 (347, 348, 350 एवं 367 को छोड़कर) के उत्तर सदन पटल पर रखे गये।

तारांकित प्रश्न संख्या 132 (गृह विभाग) और अतारांकित प्रश्न संख्या 347, 348 एवं 350 (गृह विभाग) एवं 367 (भूमि एवं भवन विभाग) के उत्तर संबंधित विभागों से प्राप्त नहीं हुये।

(3.35 बजे) तारांकित प्रश्न संख्या 124 के संबंध में अध्यक्ष महोदय की व्यवस्था :

अध्यक्ष महोदय ने तारांकित प्रश्न संख्या 124 (लोक निर्माण विभाग) के उत्तर को प्राक्कलन समिति को सौंप दिया क्योंकि कुछ सदस्य संबंधित विभाग द्वारा दिये गये उत्तर से संतुष्ट नहीं थे।

**5.** 3.42 बजे

विशेष उल्लेख (नियम-280) :

निम्नलिखित सदस्यों ने अध्यक्ष महोदय की अनुमित से नियम—280 के अंतर्गत विशेष उल्लेख के मामले उठाये:—

- 1. श्री शरद कुमार (लोक निर्माण मंत्री ने हस्तक्षेप किया)
- 2. श्री अनिल कुमार बाजपेयी
- 3. श्री राजेश गुप्ता
- 4. श्री ओमप्रकाश शर्मा
- 5. श्री विशेष रिव (अध्यक्ष महोदय ने उक्त मामले को प्रश्न एवं संदर्भ सिमिति को सौंप दिया)
- 6. श्री अजय दत्त
- 7. श्री एस.के.बग्गा
- 8. श्री विजेन्द्र गुप्ता
- 9. श्री अखिलेशपति त्रिपाठी
- 10. श्री जगदीश प्रधान
- 11. श्री महेन्द्र गोयल

**6**. 4.09 बजे

ध्यानाकर्षण (नियम-54):

सुश्री अलका लाम्बा ने गृह मंत्री का ध्यान महिला सुरक्षा की ओर दिलाया तथा पीछा करने को गैर-जमानती अपराध बनाने और सरकार द्वारा इस संबंध में आवश्यक कानून लाने की मांग की। निम्नलिखित सदस्यों ने उपरोक्त विषय पर अपने विचार व्यक्त किये :--

- 1. श्रीमती बंदना कुमारी
- 2. श्री सोमनाथ भारती

श्री सत्येन्द्र जैन, माननीय गृह मंत्री ने संक्षिप्त वक्तव्य दिया।

श्री सौरभ भारद्वाज ने सदन की अनुमति से निम्नलिखित संकल्प प्रस्तुत कियाः

'राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा दिनांक 27 मार्च 2018 को आयोजित अपनी बैठक में संकल्प करती है कि :

सरकार को भारतीय दंड संहिता, दंड प्रक्रिया सहिता, यौन अपराधों से बाल संरक्षण अधिनियम और अन्य संबंधित कानूनों को संशोधित करके तत्काल उपयुक्त कानून लाना चाहिए ताकि पीछा करने वाले लोगों को कड़ी सजा मिल सके और पीछा करने के अपराध को गैर जमानती बनाया जाये,

यह सदन यह भी संकल्प करता है कि यदि पीड़ित 12 वर्ष से कम आयु का नाबालिंग है तो प्रस्तावित कानून में मृत्यु दंड का प्रावधान होना चाहिये।"

संकल्प को मतदान के लिए रखा गया और ध्वनिमत से पारित हुआ।

- 7. 4.26 बजे **सदन पटल पर प्रस्तुत कागज़ात**ः
  - 1. श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री ने दिल्ली (बिक्रीकर) अधिसूचनाओं (सूची संलग्न) की हिन्दी—अंग्रेजी प्रतियां सदन पटल पर प्रस्तृत की।
  - 2. **श्री सत्येन्द्र जैन, माननीय उर्जा मंत्री** ने निम्नलिखित अधिसूचनाओं की हिन्दी—अंग्रेजी प्रतियां सदन पटल पर प्रस्तुत कीः
  - क) दिल्ली विद्युत विनियामक आयोग (आपूर्ति कोड तथा निष्पादन मानक)(प्रथम संशोधन) विनियम, 2018 की अधिसूचना संख्या एफ.17(85) / डी.ई.आर.सी / इंजि. / 2017—18 / 5855 / 2661, दिनांक 15 फरवरी, 2018
  - ख) दिल्ली विद्युत विनियामक आयोग (आपूर्ति कोड तथा निष्पादन मानक)(प्रथम संशोधन) विनियम, 2018 के शुद्धि पत्र की अधिसूचना संख्या एफ.17(85) / डी.ई.आर.सी / इंजि. / 2017—18 / 5855 / 2807, दिनांक 07 मार्च. 2018
- 8. 4.27 बजे वार्षिक बजट (2018-19) पर चर्चाः

श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री द्वारा दिनांक 22 मार्च 2018 को प्रस्तुत वार्षिक बजट (2018—19) पर आगे चर्चा हुई।

चर्चा में निम्नलिखित सदस्यों ने भाग लिया :-

- 7. श्री पंकज पुष्कर
- 8. सृश्री राखी बिडला, माननीया उपाध्यक्ष
- 9. श्री जगदीश प्रधान
- 10. श्री महेन्द्र गोयल
- 11. श्री नरेश बाल्यान
- 12. श्री गुलाब सिंह
- 13. श्री विजेन्द्र गुप्ता, माननीय नेता प्रतिपक्ष
- 14. श्री गोपाल राय, माननीय श्रम मंत्री

[6.01 बजे : अध्यक्ष महोदय ने बैठक की अवधि एक घंटे के लिए बढ़ाई]

श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री ने चर्चा का उत्तर दिया। श्री अरविंद केजरीवाल, माननीय मुख्यमंत्री ने भी वक्तव्य दिया।

9. 6.45 बजे वित्त वर्ष 2018–19 हेतु अनुदान मांगों पर विचार तथा पारित करना :

श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री ने वित्त वर्ष 2018–19 के लिए अनुदान मांगें प्रस्तुत कीं। अनुदान मांगों पर मांग–अनुसार विचार किया गया।

अनुदान मांगों को मतदान के लिए रखा गया और ध्वनिमत से स्वीकार किया गया।

10. 6.51 बजे विनियोजन (संख्या-02) विधेयक, 2018 का पुर:स्थापन, विचार तथा पारित करना :

उप मुख्यमंत्री ने सदन की अनुमित से 'विनियोजन (संख्या—02) विधेयक, 2018 (2018 का विधेयक संख्या 03)' को सदन में पुरःस्थापित किया।

उप मुख्यमंत्री ने प्रस्ताव किया कि उक्त विधेयक पर विचार किया जाये। प्रस्ताव मतदान के लिए रखा गया तथा ध्वनि मत से स्वीकार हुआ।

विधेयक पर खण्डवार विचार हुआ।

उप मुख्यमंत्री ने प्रस्ताव किया कि उक्त विधेयक को पारित किया जाये। प्रस्ताव मतदान के लिए रखा गया तथा ध्वनि मत से स्वीकार हुआ।

11. 6.55 बजे अध्यक्ष महोदय ने सदन की कार्यवाही बुधवार, दिनांक 28 मार्च, 2018 को अपराह्न 2.00 बजे तक के लिए स्थिगित की।

दिल्ली 27 मार्च. 2018 सी. वेलमुरूगन सचिव

# No. 38/Fin(Estb-III)/2017/ 552 GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE(Esttb-III) DEPARTMENT 4<sup>TH</sup> LEVEL, 'A WING' DELHI SECTETRIAT.

I.P. ESTATE, NEW DELHI 110002. CD-012448292

Dated: 26/03/18

To

The Secretary, Legislative Assembly, Old Secretariat, Delhi.

Sub: -Laying of papers on the table of the House.

Sir,

I intend to lay on the table of the House a copy of the Notification of the following papers:-

# **DELHI (STATE TAX) NOTIFICATIONS**

S.NO.	File No. and Date of Notification	Notification No.	Subject	Page No.
1	F2(3)/Policy/GST/2017/65 8-69 dated 16.08.2017	01/2017	Seeks to introduce date for filing of GSTR-3B for months of July and August.	Eng. 02 Hindi 02
2	F2(3)/Policy/GST/2017/68 3-94 dated 18.08.2017	02/2017	Seeks to notify the date and conditions for filing the return in FORM GSTR-3B for the month of July, 2017	Eng. 03 Hindi 03
3	F2(3)/Policy/GST/2017/70 3-14 dated 23.08.2017	03/2017	Seeks to further extend the date for filing of return in FORM GSTR-3B for the month of July, 2017.	Eng. 02 Hindi 02
4	F2(3)/Policy/GST/2017/87 0-81 dated 29.09.2017	04/2017	Seeks to extend the last date for filing the return in FORM GSTR-3B for the months of August to December, 2017.	Eng. 02 Hindi 02
5	F3(786)/Policy/GST/2017/ 459-469 dated 30.06.2017	11/2017	Modes of verification under SGST Rules, 2017 + Seeks to amend Notification no 6/2017-State Tax dt 30.06.2017	Eng. 02 Hindi 01
6	F3(786)/Policy/GST/2017/ 470-480 dated 30.06.2017	12/2017	Seeks to notify the number of HSN digits required on tax invoice	Eng. 02 Hindi 01
7	F3(25)/Fin(Rev-1)/2017- 18/DS-V1/546 dated 22.08.2017	22/2017	Fifth Amendment	Eng. 05 Hindi 04
8	F3(31)/Fin(Rev-I)/2017- 18/DS-VI/675 dated 20.10.2017	27/2017	Sixth Amendment	Eng. 26 Hindi 49
9 -	F3(28)/Fin(Rev-I)/2017- 18/DS-VI/631 dated 27.09.2017	28/2017	Seeks to waive the late fee for late filing of FORM GSTR-3B, for the month of July	Eng. 01 Hindi 01
10	F3(38)/Fin(Rev-I)/2017- 18/DS-VI/716 dated 08.11.2017	32/2017	Seeks to granting exemption to a casual taxable person making	Eng. 03 Hindi 03

Mary 28 Str. Cat & Abylls Congression

11	F3(38)/Fin(Rev-I)/2017- 18/DS-VI/717 dated 08.11.2017	33/2017	Notifying section 51 of the SGST Act, 2017 for TDS.	Eng. 02 Hindi 02
12	F3(39)/Fin(Rev-I)/2017- 18/DS-VI/718 dated 09.11.2017	34/2017	Seventh Amendment	Eng. 03 Hindi 04
13	F3(40)/Fin(Rev-I)/2017- 18/DS-VI/719 dated 09.11.2017	36/2017	Eighth Amendment	Eng. 02 Hindi 03
14	F3(52)/Fin(Rev-I)/2017- 18/DS-VI/758 dated 27.11.2017	38/2017	Seeks to amend notification no. 32/2017-ST dated 08.11.2017 so as to add certain items to the list of "handicrafts goods"	Eng. 02 Hindi 02
15	F3(68)/Fin(Rev-I)/2017- 18/DS-VI/781 dated 01.12.2017	39/2017	Seeks to cross-empower State Tax officers for processing and grant of refund	Eng. 02 Hindi 02
16	F3(53)/Fin(Rev-I)/2017- 18/DS-VI/759 dated 27.11.2017	40/2017	Seeks to make payment of tax on issuance of invoice by registered persons having aggregate turnover less than Rs 1.5 crores	Eng. 02 Hindi 02
17	F3(41)/Fin(Rev-I)/2017- 18/DS-VI/720 dated 09.11.2017	45/2017	Ninth Amendment	Eng. 03 Hindi 04
18	F3(54)/Fin(Rev-I)/2017- 18/DS-VI/760 dated 27.11.2017	46/2017	Seeks to amend notification No. 8/2017-State Tax.	Eng. 02 Hindi 02
19	F3(42)/Fin(Rev-I)/2017- 18/DS-VI/745 dated 23.11.2017	47/2017	Tenth Amendment	Eng. 03 Hindi 03
20	F3(42)/Fin(Rev-I)/2017- 18/DS-VI/746 dated 23.11.2017	48/2017	Seeks to notify certain supplies as deemed exports under section 147 of the SGST Act, 2017.	Eng. 02 Hindi 02
21	F3(42)/Fin(Rev-I)/2017- 18/DS-VI/747 dated 23.11.2017	49/2017	Seeks to notify the evidences required to be produced by the supplier of deemed export supplies for claiming refund under rule 89(2)(g) of the SGST rules, 2017	Eng. 02 Hindi 02
22	F3(55)/Fin(Rev-I)/2017- 18/DS-VI/761 dated 27.11.2017	50/2017	Seeks to waive late fee payable for delayed filing of FORM GSTR-3B for Aug & Sep, 2017	Eng. 01 Hindi 02
23	F3(58)/Fin(Rev-I)/2017- 18/DS-VI/764 dated 27.11.2017	51/2017	Eleventh Amendment	Eng. 02 Hindi 03
24	F3(72)/Fin(Rev-I)/2017- 18/DS-VI/826 dated 22.12.2017	55/2017	Twelfth amendment to SGST Rules, 2017	Eng. 07 Hindi 07
25	F3(70)/Fin(Rev-I)/2017- 18/DS-VI/808 dated 12.12.2017	57/2017	Seeks to prescribe quarterly furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover of upto Rs.1.5 crore	Eng. 02 Hindi 02
26	F3(71)/Fin(Rev-I)/2017- 18/DS-VI/809 dated 12.12.2017	64/2017	Seeks to limit the maximum late fee payable for delayed filing of return in FORM GSTR-3B from October, 2017 onwards	Eng. 02 Hindi 02
27	F3(73)/Fin(Rev-I)/2017- 18/DS-VI/827 dated	65/2017	Seeks to exempt suppliers of services through an e-commerce platform from	Eng. 02 Hindi 02

	22.12.2017		obtaining compulsory registration	
28	F3(74)/Fin(Rev-I)/2017- 18/DS-VI/828 dated 22.12.2017	66/2017	Seeks to exempt all taxpayers from payment of tax on advances received in case of supply of goods	Eng. 02 Hindi 02
29	F3(77)/Fin(Rev-I)/2017- 18/DS-VI/37 dated 17.01.2017	70/2017	Seeks to further amend SGST Rules, 2017 (Thirteenth Amendment).	Eng. 07 Hindi 09
30	F3(79)/Fin(Rev-I)/2017- 18/DS-VI/56 dated 31.01.2017	71/2017	Extends the due dates for quarterly furnishing of FORM GSTR-1 for taxpayers with aggregate turnover of upto Rs.1.5 crore.	Eng. 02 Hindi 02
31	F3(80)/Fin(Rev-I)/2017- 18/DS-VI/57 dated 31.01.2017	73/2017	Waives the late fee payable for failure to furnish the return in FORM GSTR-4	Eng. 02 Hindi 02
32	F3(81)/Fin(Rev-I)/2017- 18/DS-VI/58 dated 31.01.2017	74/2017	Notifies the date from which E-Way Bill Rules shall come into force	Eng. 02 Hindi 02
33	F3(78)/Fin(Rev-I)/2017- 18/DS-VI/55 dated 31.01.2017	75/2017	DGST (Fourteenth Amendment) Rules,2017	Eng. 09 Hindi 13
34	F3(83)/Fin(Rev-I)/2017- 18/DS-VI/74 dated 13.02.2018	01/2018	Seeks to extend the last date for filing FORM GSTR-3B for December, 2017 till 22.01.2018.	Eng. 02 Hindi 02
35	F3(82)/Fin(Rev-I)/2017- 18/DS-VI/59 dated 31.01.2017	03/2018	DGST (Fourteenth Amendment) Rules,2017	Eng. 15 Hindi 17
36	F3(86)/Fin(Rev-I)/2017- 18/DS-VI/92 dated 23.02.2018	04/2018	Reduction of late fee in case of delayed filing of FORM GSTR-1	Eng. 02 Hindi 02
37	F3(87)/Fin(Rev-I)/2017- 18/DS-VI/93 dated 23.02.2018	05/2018	Reduction of late fee in case of delayed filing of FORM GSTR-5	Eng. 02 Hindi 02
38	F3(88)/Fin(Rev-I)/2017- 18/DS-VI/96 dated 23.02.2018	06/2018	Reduction of late fee in case of delayed filing of FORM GSTR-5A	Eng. 02 Hindi 02
39	F3(89)/Fin(Rev-I)/2017- 18/DS-VI/94 dated 23.02.2018	07/2018	Reduction of late fee in case of delayed filing of FORM GSTR-6	Eng. 01 Hindi 01
40	F3(90)/Fin(Rev-1)/2017- 18/DS-VI/95 dated 23.02.2018	09/2018	Amendment of notification No. 4/2017- State Tax dated 22.06.2017 for notifying e-way bill website	Eng. 02 Hindi 02
41	F3(96)/Fin(Rev-I)/2017- 18/DS-VI/115 dated 1.3.2018	11/2018	Seeks to postpone the coming into force of the e-way bill rules	Eng. 01 Hindi 01
42	F2(3)/Policy/GST/2017/99 8-1009 dated 31.10.2017		Notification on extension of facility of LUT to all exporters issued	Eng. 02 Hindi 02
43	F3(22)/Fin(Rev-I)/2017- 18/DS-VI/515 dated 11.08.2017	-	Fourth Amendment	Eng. 03 Hindi 03

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# TABLE NO.2:- DELHI (STATE TAX- RATE) NOTIFICATIONS

S.NO.	File No. and Date of Notification	Notification No.	Subject	Page No.
1	F3(20)/Fin(Rev- I)/2017-18/DS-VI/479 dated 31.07.2017	18/2017	Seek to reduce the rate of State Tax, on fertilisers from 6% to 2.5%	Eng. 02 Hindi 02
2	F3(26)/Fin(Rev- I)/2017-18/DS-VI/584 dated 06.09.2017	19/2017	Seeks to reduce SGST rate on specified parts of tractors from 14% to 9 %	Eng. 02 Hindi 02
3	F3(27)/Fin(Rev- I)/2017-18/DS-VI/585 dated 06.09.2017	20/2017	Seeks to amend notification No. 11/2017-ST(R) to reduce SGST rate on specified supplies of Works Contract Services, job work for textile & textile products, printing service of books, newspapers etc, admission to planetarium, and, also to provide option to GTA & transport of passengers by motorcab service providers to avail full ITC & discharge SGST @	Eng. 06 Hindi 08
4	F3(27)/Fin(Rev- I)/2017-18/DS-VI/586 dated 06.09.2017	21/2017	Seeks to amend notification No. 12/2017-ST(R) to exempt services provided by Fair Price Shops to Government and those provided by and to FIFA for FIFA U-17. Also to substitute RWCIS & PMFBY for MNAIS & NAIS, and insert explanation for LLP.	Eng. 03 Hindi 03
5 ,	F3(27)/Fin(Rev- I)/2017-18/DS-VI/587 dated 06.09.2017	22/2017	Seeks to amend notification No. 13/2017-ST(R) to amend RCM provisions for GTA and to insert explanation for LLP.	Eng. 02 Hindi 02
6	F3(27)/Fin(Rev- I)/2017-18/DS-VI/588 dated 06.09.2017	23/2017	Seeks to amend notification No. 17/2017-ST(R) to make ECO responsible for payment of GST on services provided by way of house-keeping such as plumbing, carpentering etc.	Eng. 02 Hindi 02
7	F3(37)/Fin(Rev- I)/2017-18/DS-VI/703 dated 06.11.2017	24/2017	Seeks to amend notification No. 11/2017-ST(R) to reduce SGST rate on specified supplies of Works Contract Services.	Eng. 02 Hindi 02
8	F3(37)/Fin(Rev- I)/2017-18/DS-VI/704 dated 06.11.2017	25/2017	Seeks to amend notification No. 12/2017-ST(R) to exempt right to admission to the events organised under FIFA U-17 World Cup 2017.	Eng. 02 Hindi 02
9	F3(37)/Fin(Rev- I)/2017-18/DS-VI/705 dated 06.11.2017	26/2017	Exempt certain supplies to NPCIL.	Eng. 01 Hindi 01
10	F3(37)/Fin(Rev- I)/2017-18/DS-VI/706 dated 06.11.2017	27/2017	Seeks to amend notification no. 1/2017-state tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding gst rates.	Eng. 10 Hindi 10
11	F3(37)/Fin(Rev- 1)/2017-18/DS-VI/707 dated 06.11.2017	28/2017	Seeks to amend notification no. 2/2017- state tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding	Eng. 09 Hindi 11

			gst exemptions.	
12	F3(37)/Fin(Rev- 1)/2017-18/DS-V1/708 dated 06.11.2017	29/2017	Seeks to amend notification no. 5/2017-state tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding restriction of refund on corduroy fabrics.	Eng. 02 Hindi 02
13	F3(43)/Fin(Rev- I)/2017-18/DS-VI/743 dated 23.11.2017	30/2017	Exempting supply of services associated with transit cargo to Nepal and Bhutan.	Eng. 02 Hindi 02
14	F3(44)/Fin(Rev- 1)/2017-18/DS-VI/744 dated 23.11.2017	31/2017	Seeks to amend notification No. 11/2017-ST(R).	Eng. 06 Hindi 05
15	F3(45)/Fin(Rev- 1)/2017-18/DS-VI/749 dated 24.11.2017	32/2017	Seeks to amend notification No. 12/2017-ST(R).	Eng. 04 Hindi 04
16	F3(46)/Fin(Rev- I)/2017-18/DS-VI/807 dated 12.12.2017	33/2017	Seeks to amend notification No. 13/2017-ST(R) regarding services provided by Overseeing Committee members to RBI under RCM.	Eng. 02 Hindi 02
17	F3(47)/Fin(Rev- 1)/2017-18/DS-VI/750 dated 24.11.2017	34/2017	The notification No. 34/2017-state Tax (Rate) seeks to amend notification No. 1/2017-State Tax (Rate).	Eng. 07 Hindi 09
18	F3(48)/Fin(Rev- 1)/2017-18/DS-VI/751 dated 24.11.2017	35/2017	Seeks to amend notification No. 2/2017- State Tax (Rate).	Eng. 03 Hindi 03
19	F3(49)/Fin(Rev- 1)/2017-18/DS-VI/752 dated 24.11.2017	36/2017	Seeks to amend notification No. 4/2017-State Tax (Rate).	Eng. 02 Hindi 03
20	F3(50)/Fin(Rev- 1)/2017-18/DS-VI/756 dated 27.11.2017	37/2017	Seeks to prescribe State Tax rate on the leasing of motor vehicles.	Eng. 03 Hindi 03
21	F3(51)/Fin(Rev- 1)/2017-18/DS-VI/757 dated 27.11.2017	38/2017	Seeks to exempt payment of tax under section 9(4) of the SGST Act, 2017 till 31.03.2017	Eng. 02 Hindi 02
22	F3(56)/Fin(Rev- I)/2017-18/DS-VI/762 dated 27.11.2017	39/2017	Seeks to reduce GST rate on Food preparations put up in unit containers and intended for free distribution to economically weaker sections of the society under a programme duly approved by the Central Government or any State Government.	Hindi 02
23	F3(57)/Fin(Rev- 1)/2017-18/DS-VI/763 dated 27.11.2017	40/2017	Seeks to prescribe State Tax rate of 0.05% on intra-State supply of taxable goods by a registered supplier to a registered recipient for export subject to specified conditions.	Eng. 02 Hindi 03
24	F3(59)/Fin(Rev- 1)/2017-18/DS-VI/768 dated 28.11.2017	41/2017	seeks to amend notification no. 1/2017- State tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding gst rates.	Eng. 32 Hindi 40
25	F3(60)/Fin(Rev- I)/2017-18/DS-VI/779 dated 30.11.2017	42/2017	seeks to amend notification no. 2/2017- State tax(rate) dated 30.06.2017 to give effect to gst council decisions regarding	Eng. 05 Hindi 05

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0.5	P2/(1)/P1 /P		gst exemptions	
26	F3(61)/Fin(Rev- I)/2017-18/DS-VI/769	43/2017	seeks to amend notification no. 4/2017-	Eng. 02
	dated 28.11.2017		State tax(rate) dated 30.06.2017 to give	Hindi 02
	dated 28.11.2017		effect to gst council decision regarding	
27	F3(62)/Fin(Rev-	44/2017	reverse charge on raw cotton. seeks to amend notification no. 5/2017-	F 02
27	I)/2017-18/DS-VI/770	44/2017	The state of the s	Eng. 02
	dated 28.11.2017		State tax(rate) dated 30.06.2017 to give	Hindi 02
	dated 26.11.2017		effect to gst council decisions regarding restriction of ITC on certain fabrics.	
28	F3(63)/Fin(Rev-	45/2017	seeks to provide concessional GST rate of	E 06
20	I)/2017-18/DS-VI/771	( 45/2017	2.5% on scientific and technical	Eng. 06 Hindi 06
	dated 28.11.2017		equipments supplied to public funded	miliai 00
			research institutions.	7
29	F3(64)/Fin(Rev-	46/2017	Seeks to amend notification No. 11/2017-	Eng. 04
	I)/2017-18/DS-VI/772	40/2017	ST(R) so as to specify rate @ 2.5% for	Hindi 05
	dated 28.11.2017		standalone restaurants and @9% for other	Fillial 03
	James 2011 1.2017		restaurants, reduce rate of job work on	
	-1		"handicraft goods" @ 2.5% and to	
			substitute "Services provided" in item (vi)	
		. 2	against SI No. 3 in table.	
30	F3(65)/Fin(Rev-	47/2017	Seeks to amend notification No. 12/2017-	Eng. 02
	I)/2017-18/DS-VI/773	1772017	ST(R) so as to extend exemption to	Hindi 02
	dated 28.11.2017		admission to "protected monument" and	rillai 02
			to consolidate entry at Sl. No. 11A &	. 5
			11B.	1
31	F3(85)/Fin(Rev-	01/2018	Seeks to amend notification No. 11/2017-	Eng. 08
	I)/2017-18/DS-VI/97		State Tax (Rate) so as to notify CGST	Hindi 08
	dated 23.2.2018		rates of various services as recommended	Timar 00
			by Goods and Services Tax Council in its	
	4		25th meeting held on 18.01.2018.	<b>1</b>
32	F3(84)/Fin(Rev-	02/2018	Seeks to amend notification No. 12/2017-	Eng. 05
	I)/2017-18/DS-VI/75		State Tax (Rate) so as to exempt certain	Hindi 06
	dated 13.2.2018		services as recommended by Goods and	
			Services Tax Council in its 25th meeting	
			held on 18.01.2018.	
33	F3(91)/Fin(Rev-	03/2018	Seeks to amend notification No. 13/2017-	Eng. 02
	I)/2017-18/DS-VI/98		State Tax (Rate) so as to specify services	Hindi 02
	dated 23.2.2018		supplied by the State Government, Union	
	7		territory or local authority by way of	
			renting of immovable property to a	
			registered person under SGST Act, 2017	
			to be taxed under Reverse Charge	
			Mechanism (RCM).	
34	F3(92)/Fin(Rev-	04/2018	Seeks to provide special procedure with	Eng. 02
	I)/2017-18/DS-VI/99		respect to payment of tax by registered	Hindi 02
	dated 23.2.2018		person supplying service by way of	
			construction against transfer of	
			development right and vice versa.	
35	F3(96)/Fin(Rev-	05/2018	Seeks to exempt State Government's	Eng. 01
	I)/2017-18/DS-VI/116		share of Profit Petroleum from State tax	Hindi 01
	dated 1.3.2018			
36	F3(98)/Fin(Rev-	06/2018	seeks to amend Notification No.1/2017-	Eng. 07

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	I)/2017-18/DS-VI/121 dated 7.3.2018		SGST (Rate).	Hindi 08
37	F3(93)/Fin(Rev- I)/2017-18/DS-VI/100 dated 23.2.2018	07/2018	seeks to amend Notification No.2/2017-SGST (Rate).	Eng. 02 Hindi 02
38	F3(94)/Fin(Rev- I)/2017-18/DS-VI/101 dated 23.2.2018	08/2018	seeks to amend Notification No.1/2017-SGST (Rate)	Eng.03 Hindi 03
39	F3(95)/Fin(Rev- I)/2017-18/DS-VI/102 dated 23.2.2018	09/2018	Seeks to amend Notification No.45/2017- State (Rate)	Eng. 02 Hindi 02

#### TABLE NO 3.:- DELHI OTHER NOTIFICATIONS

1	F3(36)/Fin(Rev- I)/2017-18/DS-VI/702 dated 06.11.2017	Delhi State Level Screening Committee on Anti-Profiteering.	Eng. 01 Hindi 01
2	F3(17)/Fin(Rev- 1)/2017-18/DS-VI/765 dated 27.11.2017	Delhi Authority for Advance Ruling, Constituted vied No. F.3(17)/Fin(Rev-I)/2017-18/DS-VI/412 dated 04.07.2017	

Yours faithfully,

(MANISA SISODIA) DY.CHIEF MINISGTER/FINANCE MINISTER